

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH

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O.A/350/369/2016

Heard on 31.10.2019  
Date of Order: 19.11.19

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

1. Jhamela Bibi, wife of late Noor Mahammed, residing at village Narayan Pakuria, P.O. Namalbarh, Dist- Purba Medinipur.
2. Sk. Abdul Rahaman, son of late Noor Mahammed, residing at village Narayan Pakuria, P.O. Namalbarh, Dist- Purba Medinipur.

.....Applicants

Vrs.

- 1) The Union of India, Service through the General Manager, South Eastern Railway, Garden Reach, Kolkata-700043.
- 2) The Divisional Railway Manager, South Eastern Railway, Kharagpur Division, PO & PS-Kharagpur, Dist-Paschim Medinipur, Pin-721301.
- 3) The Senior Divisional Engineer, South Eastern Railway, Kharagpur Division, PO & PS-Kharagpur, Dist-Paschim Medinipur, Pin-721301.
- 4) The Senior Divisional Personnel Officer, South Eastern Railway, Kharagpur Division, PO & PS-Kharagpur, Dist-Paschim Medinipur, Pin-721301.
- 5) The Section Engineer (formally Designated as PWI), South Eastern Railway, Gidhni, Dist. Paschim Medinipur.

.....Respondents

For the Applicant(s): None

For the Respondent(s): None

ORDER

Bidisha Banerjee, Member (J):

This application can be decided by a Single Bench in terms of Rule 154 of CAT Rules of Practice 1993 and Appendix VII.

2. None appears from either sides either to press or oppose the application.

Invoked Rule 15(1) of CAT (Procedure) Rules. This application has been filed to seek the following reliefs:

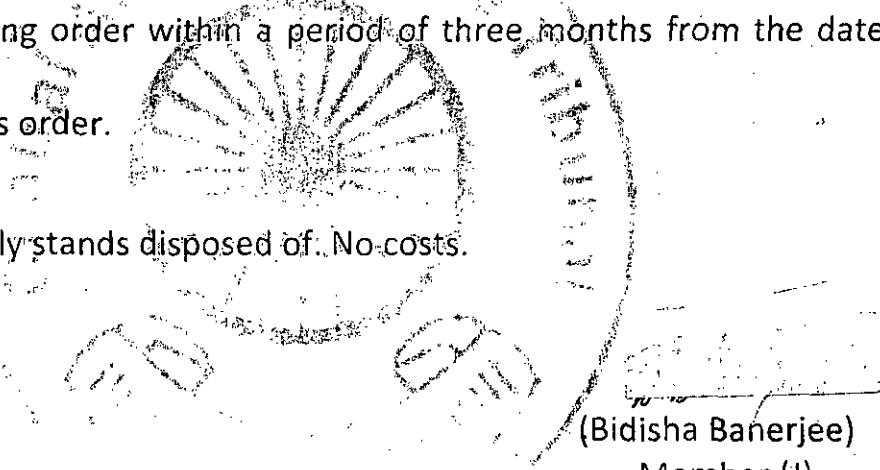
"(a) An order do issue directing the respondents to grant an appointment on compassionate ground in favour of the applicant No.1 at an early date.

*(b) Pass such further order/orders and/or direction/directions, as your Lordships may deem and proper.*

*(c) Leave may be granted to move this application under Rule 4(5)(a) of CAT Procedure Rules.*

3. It transpires from the records that the applicant has preferred a representation dated 04.01.2016 to the Sr. Divisional Personnel Officer, which seems to be not yet disposed of. Accordingly, without entering into the merits of the matter, the O.A. is disposed of with direction upon the Sr. Divisional Personnel Officer, S.E.Railway, Kharagpur, being respondent No.4 in the present O.A., or any other competent authority to look into the grievance of the applicants, to consider it in accordance with law and issue an appropriate, reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

4. O.A. accordingly stands disposed of. No costs.

  
(Bidisha Banerjee)  
Member (J)

RK